

Eastern Handicrafts and Handloom Development Corporation Limited, Shillong for the year 1981-82.

- (2) Annual report of the North Eastern Handicrafts and Handlooms, Development Corporation Limited, Shillong for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-7673/84].

13.43 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL : Sir, I lay on the table the following five Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 16th November, 1983 :-

- (1) The appropriation (No. 5) Bill 1983.
- (2) The appropriation (Railways) No. 5 Bill, 1983.
- (3) The Indian Railways (Amendment) Bill, 1983.
- (4) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second amendment Bill 1983.
- (5) The Criminal Law (Second Amendment) Bill, 1983.

2. Sir, I also lay on the Table copies duly authenticated by the Secretary-General of Rajya Sabha, of the following thirteen

Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 15th November, 1983 :

- (1) The Punjab Disturbed Areas Bill, 1983.
- (2) The Chandigarh disturbed Areas Bill, 1983.
- (3) The Armed Forces (Punjab and Chandigarh) Special powers Bill, 1983.
- (4) The Dangerous Machines (Regulation) Bill, 1983.
- (5) The Tea (Amendment) Bill, 1983.
- (6) The Illegal Migrants (Determination by Tribunals) Bill 1983.
- (7) The Textile Undertakings (Taking Over of Management) Bill, 1983.
- (8) The Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Bill, 1983.
- (9) The Mines (Amendment) Bill, 1983.
- (10) The Criminal Law (Amendment) Bill, 1983.
- (11) The Lepers (Delhi Andaman and Nicobar, Islands, Lakshadweep, Dadra and Nagar Haveli and Chandigarh Repeal Bill, 1983.
- (12) The Public Financial Institutions (Obligation as to Fidelity and Secrecy) Bill, 1983.
- (13) The Banking Laws (Amendment) Bill, 1983.